

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2659

ANSWERED ON:05.08.2015

DDA Housing Scheme

Giluwa Shri Laxman;Koli Shri Bahadur Singh;Yadav Shri Laxmi Narayan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

Will the Minister OF URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi Development Authority (DDA) has allocated plots to applicants of DDA's 1981 housing scheme after the Court's intervention;
- (b) if so, the details in this regard;
- (c) the reasons for allotment after lapse of 31 years;
- (d) whether any officer has been held responsible in this regard; and
- (e) if so, the details thereof and if not, the reasons therefor along with the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI BABUL SUPRIYO)

(a) & (b) : Yes, Madam. Delhi Development Authority (DDA) has informed that as per order dated 31.10.2014 passed by the Hon'ble Supreme Court of India, the allotment-cum-demand letters to 11,066 allottees of Sectors-28, 29, 30 & 34 (Pocket C1, C2, C3, C4, A1 & A2), Rohini have been issued by DDA.

(c) : DDA has informed that the delay in allotment of plots to the registrants of Rohini Residential Scheme-1981 is due to paucity of land, lack of infrastructural facilities, farmers' agitation and litigations related to the land in some parts.

(d) & (e) : No, Madam. In view of the reply given to part (c) above, no one has been held responsible for the delay.
